

## SUBMISSION GUIDELINES

- Submissions are accepted on a rolling basis.
- The article should be unpublished and must be the original work of the author. Posts accepted for publication on ICAR may be cross-posted. However, this is subject to the condition that due acknowledgement must be provided to ICAR blog.
- We request authors to abide by the general themes on our platform and not submit proposals on irrelevant subject matters.
- There are two stages before the publication of a manuscript
  - Submission of proposal
  - Submission of manuscript

Upon the acceptance of the proposal, the author shall be intimated to submit the full copy of the blog, which shall be reviewed subsequently. ICAR holds complete discretion to reject or accept an article at any stage. Further, we also reserve the right to remove any material if found to be infringing of intellectual property, containing offensive or improper content, or any other relevant criteria.

- All communication shall be done through [investmentcommercialarpreview@gmail.com](mailto:investmentcommercialarpreview@gmail.com).
- All communication must include the following details:
  - Name of Author(s)
  - Contact Details – Email address and Mobile No.
  - Institutional affiliations (if any)
  - Academic Qualifications
  - Professional Status (if any)

We request authors to abide with our submission guidelines and refrain from sending blog pieces en masse on our email id. Any diversion from the guidelines might result in an automatic rejection from the Editorial Board.

## **GUIDELINES FOR PROPOSAL SUBMISSION**

- The proposal must be between 150-200 words. The body of the proposal should be in Times New Roman, size 12, single line spacing and justified.
- The proposal may contain ideas which deal with investment arbitration, commercial arbitration or any of its allied topics.
- The proposal must aim to address a lacuna in the law, or a topic which has assumed contemporary relevance in the recent past. Such views/ideas that form the subject matter of the author's proposal should be original and reflective of critical thinking. Authors are requested to not submit proposals that merely summarise an existing position of the law or engage in conceptual discussion.
- We discourage the authors from submitting an abstract of their proposed article, including only the introduction to their piece. Instead, we intend to receive a structure of the intended article, with a clear and informative title, a brief introduction, question(s) of law that they wish to comment on, separated by headings and sub-headings if need be.
- The core focus of the proposal is the original idea of the author. Therefore, we request authors to refrain from the usage of legal jargon or verbiage, and convey the idea in a clear and concise manner.
- Once the proposal is submitted, our Editorial Board will be in touch. If your proposal is accepted, we will revert to you after which the full length of the article can be submitted. Please take note of the fact that acceptance of the proposal does not ensure publishing on our forum.
- Kindly note that proposals submitted without due consideration of the ICAR guidelines, or that which substantially deviate from the same will not be considered for the review process

## **GUIDELINES FOR MANUSCRIPT SUBMISSION**

- Submissions can be in the form of articles, opinions, case comments and short notes on the topics of contemporary relevance.
- The article should not exceed 1000 - 1500 words. [This word limit is exclusive of end notes]
- All articles must be in Times New Roman, font size 12, with a spacing of 1.5 and justified.
- In order to draw reference, the article must provide for an appropriate link in the text itself.

In case this is not feasible, the author must use end notes as the appropriate form of citation. End notes must conform to OSCOLA (4th Edition).

- Articles shall be reviewed on the basis of originality, grammar & language, contemporary relevance and contribution to existing literature. ICAR retains sole discretion to reject an article. We will publish the final piece only if the changes suggested by the Editorial Board have been accommodated to the best of your ability, and if it satisfies the ICAR quality standards.

